

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Dated: 30.03.2016

NOTIFICATION

No. : L-1/94/CERC/2011 : In exercise of powers conferred under Section 61 read with Section 178 (2) (s) of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations to amend the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2012, as amended from time to time (hereinafter referred to as “the Principal Regulations”), namely:

1. Short title and commencement:

- (1) These regulations may be called the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) (Fifth Amendment) Regulations, 2016.
- (2) These regulations shall come into force with effect from the date of their publication in the Official Gazette and will remain valid till 31.03.2017.

2. Amendment of Regulation 59 of the Principal Regulations:

The following proviso shall be added under Clause (1) of Regulation 59 of the Principal Regulations:-

“ Provided that Normative O&M expenses for the last year of the Control Period (i.e. FY 2016-17) shall be Rs. 7 lakhs per MW.”

Sd/-
(T. Rout)
Chief (Legal)

Note: The Principal Regulations were published in the Gazette of India (Extraordinary) No. 20, Part III, Section 4 on 7th February, 2012; the First Amendment to the Principal Regulations was published in the Gazette of India (Extraordinary) No. 92, Part III, Section 4 on 21st March, 2014; the Second Amendment to the Principal Regulations was published in the Gazette of India (Extraordinary) No. 6, Part III, Section 4 on 5th January, 2015; the Third Amendment to the Principal Regulations was published in the Gazette of India (Extraordinary) No. 250, Part III, Section 4 on 14th July, 2015 and the Fourth Amendment to the Principal Regulations was published in the Gazette of India (Extraordinary) No. 355, Part III, Section 4 on 23rd October, 2015.